

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/020/00527/2020**

HYDERABAD, this the 16<sup>th</sup> day of September, 2020



**Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

M. Sree Rama Naik S/o Rupla Naik,  
Aged about 56 years, Occ : Chief Office Superintendant,  
O/o Senior Divisional Personnel Officer,  
South Central Railway, Guntakal Division, Guntakal,  
Anantapur District, Andhra Pradesh.

...Applicant

(By Advocate : Mr. M. C. Jacob)

Vs.

1. Union of India,  
Represented by the General Manager,  
South Central Railway, Rail Nilayam,  
Secunderabad.
2. The Principal Chief Personnel Officer,  
South Central Railway, Rail Nilayam,  
Secunderabad.
3. The Divisional Railway Manager,  
South Central Railway, Guntakal Division, Guntakal,  
Anantapur District, Andhra Pradesh.
4. The Senior Divisional Personnel Officer,  
Guntakal Division, South Central Railway,  
Anantapur District, Andhra Pradesh.

....Respondents

(By Advocate : Mrs. A.P. Lakshmi, SC for Railways)

**ORAL ORDER**  
**(As per Hon'ble Mr.B.V.Sudhakar, Administrative Member)**

**Through Video Conferencing:**

2. The present O.A. is filed challenging the Proceeding No.FCR/P-GTL/235/DPG/PG dated 7.8.2020 issued by the 4<sup>th</sup> respondent, rejecting the request of the applicant for transfer from Guntakal to Tirupathi.

3. The applicant initially joined the respondent's organization as a Junior Clerk at Golden rock Workshop at Tiruchi. Thereafter he was transferred on mutual basis to 3<sup>rd</sup> Respondent's office. Later he was promoted to higher grades and reached the post of Chief Office Superintendent on 24.02.2005. Applicant submitted a representation seeking transfer to CRS, Tirupathi to the 4<sup>th</sup> respondent. Without considering his request, another official has been posted in the said vacancy. Later, when a fresh vacancy arose in CRS, Tirupathi, applicant reminded the 4<sup>th</sup> respondent to consider his request to be posted at Tirupathi. Applicant, submitted another representation and was assured of transfer in the succeeding year. When the vacancy arose, the applicant was hoping that he would be accommodated. However, the 4<sup>th</sup> respondent retained another official, depriving the applicant of the opportunity to be transferred to Tirupati. The official who was retained at Tirupati, was based on the recommendation of the local authority.

4. The applicant contends that though he has been representing repeatedly, his request for transfer to Tirupati is not being considered by the respondents. Respondents have considered the case of another official, by retaining her in the vacancy for which the applicant sought transfer. The





applicant again submitted representations to the 1<sup>st</sup> & 2<sup>nd</sup> Respondents and he was informed that his representations are under consideration by the competent authority, who is seeking details for examining the case. In the meanwhile, 4<sup>th</sup> respondent issued provisional seniority list of Chief Office Superintendent on 21.7.2020, for which the applicant raised objections on 22.7.2020. After the issue of seniority list, applicant's request for transfer was rejected. The representations of the applicant dated 3.6.2019 & 27.5.2020 are yet to be disposed of.

5. Heard Mr. M.C. Jacob, learned counsel for the applicant and Mrs. A.P. Lakshmi, learned counsel for the respondents and perused the pleadings on record.

6. The grievance of the applicant is that his request for transfer to Tirupati is not conceded to, despite vacancies occurring periodically. Some others are being accommodated. The applicant has also represented on 3.6.2019 & 27.5.2020 for which, the respondents are yet to give a reply. Applicant prayed for a direction to dispose of his representations. Keeping this plea in view, the 2<sup>nd</sup> Respondent is directed to dispose of the representations made by the applicant within a period of 8 weeks from the date of receipt of this order as per the rules and law.

With the above direction, the O.A. is disposed of at the stage of admission, without going into the merits of the case. No order as to costs.

**(B.V.SUDHAKAR)  
ADMINISTRATIVE MEMBER**

**(ASHISH KALIA)  
JUDICIAL MEMBER**

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